

MINERAL CONCESSION (1ST AMDT.)  
RULES, 1976

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): On behalf of Shri Sukhdev Dasad, I beg to lay on the Table a copy of the Mineral Concession (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1164 in Gazette of India dated the 7th August, 1976, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1976.

[Placed in library. See No. LT-11158/76]

12.0 1 2 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August 1976, agreed without any amendment to the Delhi Agricultural Produce Marketing (Regulation) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 11th August, 1976."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1976, agreed without any amendment to the Government of Union Terri-

ories (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 11th August, 1976."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th August, 1976, agreed without any amendment to the Maintenance of Internal Security (Second Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 16th August, 1976."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return her with the President's Pension (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 16th August, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.02 hrs.

ADOPTION OF CHILDREN BILL  
1972

(i) REPORT OF JOINT COMMITTEE

SHRIMATI MUKUL BANERJI (New Delhi) : I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide for the adoption of children and for matters connected therewith.

(ii) EVIDENCE

SHRIMATI MUKUL BANERJI : I beg to lay on the Table a copy of the record